

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.101  
**C.P.(IB)/209(AHM)2024**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Vivekanand Rai & Ors.

.....Applicant

V/s

Chemie-Tech Projects Limited

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Arijeet Benerjee, Advocate

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant after making submissions wishes to withdraw this petition as the petition filed through E-mode which is affirmed on 06.05.2024 along with affidavit. Whereas, the physical copy which are shown to the learned Counsel for the applicant verified on 17.05.2024 and affidavit affirmed on oath on 14.05.2024 which is prior to the date of signing of the petition.

In view of above, the present petition is dismissed as withdrawn with liberty to file better petition.

Accordingly, **C.P.(IB)/209(AHM)2024** is hereby dismissed as withdrawn.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**